

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No. 520/2021
(Arising out of impugned final judgment and order dated 05-01-2021
in CRLP No. 9361/2016 passed by the High Court of Karnataka at
Bengaluru)

B.S YEDDIYURAPPA Petitioner(s)
VERSUS
A ALAM PASHA & ORS. Respondent(s)
(FOR ADMISSION)

WITH
SLP (Cr1.) No. 758/2021
(FOR ADMISSION and I.R. and I.A. No. 10975/2021-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-01-2021 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sajjan Povayya, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Mrinal Shankar, Adv.
Mr. Saransh Jain, Adv.
Mr. Pratibhanu, Adv.
Ms. Shloka Shankar, Adv.
Mr. Himanshu Satija, Adv.
Mr. E. C. Agrawala, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. K. V. Vishwanathan, Sr. Adv.
Mr. Sandeep Patil, Adv.
Mr. Kush Chaturvedi, AOR
Ms. Priyashree Sharma Ph, Adv.
Mr. Venkatraman Amartya Sharan, Adv.

For Respondent(s) Mr. A. P. Mohanty, AOR
Ms. Vijay Lakshmi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of arrest in the meantime.

(NIDHI AHUJA)
AR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR